

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

SPECIAL BENCH

CP No.113/CH/HRY/2017

IN THE MATTER OF:

M/s. Comviva Technologies Limited

.....APPLICANT

SECTION :

Under Section 131 (1) (b)

Order delivered on 07.7.2017

Coram :

Chief Justice M.M. Kumar,
Hon'ble President

R. Varadharajan,
Hon'ble Member (Judicial)

For the Petitioner : Mr. Harish Khurana, Practicing Co. Secretary


ORDER

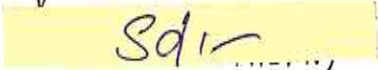
The Applicant is required to comply with the provisions of Section 131 (1) (b) which stipulates that before passing any order, the Tribunal is obliged to issue notice to the Central Government and the Income Tax authorities. It is only after taking into consideration the representation made by the Central Government or the Income Tax Department that any order under Section 131 of the Companies Act could be passed. Accordingly, we grant four weeks time to the respondent to issue notice to the Union of India, Secretary, Ministry of

Contd-

Corporate Affairs, Shastri Bhawan, New Delhi and the Chief Commissioner,
Income Tax, Sector-17, Chandigarh.

The Registry is also directed to send notices to the aforesaid authorities
for hearing on 18.8.2017.


Sd/-
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

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Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
07.7.2017